

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.901
TO BE ANSWERED ON 20.12.2017**

EXCHANGE OF ENCLAVES

†901. SHRI GOPAL SHETTY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Bangladesh have exchanged villages/ enclaves located in border areas;**
- (b) if so, the details thereof;**
- (c) whether the border dispute between India and Bangladesh has been resolved by fresh demarcation of borders; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (d) Yes. In keeping with the Agreement between the Government of Republic of India and the Government of People's Republic of Bangladesh concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters, 1974 and its Protocol, 2011, exchange of enclaves has been carried out. The Agreement and the Protocol provides for exchange of enclaves, demarcation of undemarcated areas on the international boundary and regularization of the status quo on adversely held territories by both sides. Following the exchange of Instruments of Ratification of the Agreement on 6 June 2015, the actual exchange of territories between India and Bangladesh was carried out on 31 July 2015 whereby 111 erstwhile Indian enclaves were transferred to Bangladesh and 51 erstwhile Bangladeshi enclaves were transferred to India. 920 erstwhile enclave residents from Bangladesh have since moved to India. 30 boundary strip maps pertaining to erstwhile adverse possessions and undemarcated area were finalized and signed at Plenipotentiary level on 30 July 2015. With the implementation of this Agreement, long outstanding land boundary issues between India and Bangladesh have been settled.
